

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 29/98

Date of Decision: 17/4/98

Shri Gangadhar Vishwanath Ohol —— Applicant.

Shri B. Pattamoorthy —— Advocate for
Applicant.

Versus

Union of India & Anr. —— Respondent(s)

Shri P.M. Pradhan —— Advocate for
Respondent(s)

CORAM:

Hon'ble Shri, Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri, P.P. Srivastava, Member(A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to
other Benches of the Tribunal?


(R.G. VAIDYANATHA)
VICE CHAIRMAN

abp.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GULESTAN BLDG. NO. 6, PRESCOT RD, 4th FLR, FORT,
FORT, MUMBAI-400 001.

ORIGINAL APPLICATION NO. 29/98.

DATED THIS 17th DAY OF APRIL, 1998.

CORAM : Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member(A).

1. Shri Gangadhar Vishwanath
Ohol, Vishwanath Bungalow,
Ganesh Nagar, Near Sanchayani Bhavan,
AT & Post: Sangamner 422 605.
Dist. Ahmednagar. ... Applicant.
By Advocate Shri B.Dattamoorthy
V/S.

1. Union of India

i) Through
The Chairman,
Postal Service Board,
Dak Bhavan, Sansad Marg,
New Delhi - 110 001.

ii) The Chief Post Master, General,
Maharashtra Circle, II Floor,
G.P.O. Building,
Near (C.S.T.), Mumbai-400 001. ... Respondents.

By Advocate Shri P.M.Pradhan.

I O R D E R I

I Per Shri R.G.Vaidyanatha, Vice Chairman I

In this application, the only prayer is that respondent No.1 be directed to dispose of the appeal within a particular time limit. We have heard the learned counsel for applicant and respondents.

The applicant claims certain monetary benefits in pursuance of the order passed by Tribunal dated 18/12/93 in OA-348/90. The competent authority has now rejected the claim ^{which} of the applicant, against ~~while~~ the applicant has filed an appeal dated 17/7/96 which has not yet been disposed of. The applicant has since retired from service. In this situation, we feel that necessary direction should be given to respondents to dispose of the appeal within a particular time limit.

In the result the application is disposed of at the



admission stage with direction to respondent No.1 to dispose of the applicant's appeal dated 17/7/96 by passing a speaking order within a period of three months from the date of receipt of this order. No costs.


(P.P. SRIVASTAVA)
MEMBER (A)


(R.G. VAIDYANATHA)
VICE CHAIRMAN

abp.